

to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. An FIR was registered and four persons have been arrested in the case. Central Government attaches highest importance in the prevention of crime and necessary advisory for taking action against miscreants, who disturb law and order in the name of protection of cattle has been issued to States/UTs, which is available in the Ministry of Home Affairs website viz www.mha.nic.in.

(d) The State Government of Haryana released an amount of ₹ 5 lakh in addition to ₹ 5 lakh paid from Waqf Board to the deceased family.

All-Women India Reserve Battalion

379. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to raise an all-women India Reserve Battalion;
- (b) if so, the details thereof; and
- (c) the steps taken by Government to strictly deal with stone pelting problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Government of India had approved raising of 5 India Reserve Battalions for Jammu and Kashmir Police on 10.02.2016. Subsequently State Government raised a demand to create a Women Police Battalion for Jammu and Kashmir Police to address the issues relating to gender based violence faced by Women. Keeping in view the need raised by the State Government for creation of a Women Police Battalion for Jammu and Kashmir Police, the State Government of Jammu and Kashmir was asked to raise one or two Women Battalions out of the 5 India Reserve Battalions sanctioned for Jammu and Kashmir. It was also mentioned that MHA policy is to reserve 33% seats for women; therefore, MHA would encourage Jammu and Kashmir Government to raise 2 women battalions. However, citing that the process of recruitment of 5 India Reserve Battalions has already been set in motion, the State Government has reiterated its proposal for creation of one new exclusive Battalion for women.

(c) State Government of Jammu and Kashmir has issued an Standard Operating Procedure (SOP) for dispersal of unlawful assemblies/crowd control in Jammu and Kashmir and use of force.